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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.Kl/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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Thiruvananthapuram, Thursday **2020 ഏപ്രിൽ 30** 30th April 2020

1195 മോം 17 17th Medam 1195

1942 വൈശാഖം 10 10th Vaisakha 1942 mമ്പർ No.

1106

GOVERNMENT OF KERALA

Law (Legislation-I) Department

NOTIFICATION

No. 6862/Leg.I2/2020/Law.

Dated, Thiruvananthapuram, 30th April, 2020 17th Medam, 1195 10th Vaisakha, 1942.

The following Ordinance promulgated by the Governor of Kerala on the 30th day of April, 2020 is hereby published for general information.

By order of the Governor,

Aravintha Babu P. K., Law Secretary.



ORDINANCE No. 29 OF 2020

THE PAYMENT OF SALARIES AND ALLOWANCES (AMENDMENT) ORDINANCE, 2020

Promulgated by the Governor of Kerala in the Seventy-first Year of the Republic of India.

AN

ORDINANCE

further to amend the Payment of Salaries and Allowances Act, 1951.

Preamble.—WHEREAS, Kerala is grappling with Corona Virus (COVID-19) pandemic which has severe health and economic ramifications for the people of the State;

AND WHEREAS, the Corona Virus (COVID-19) pandemic has shown the importance of expeditious relief and assistance and therefore, it is necessary to take certain emergency measures to prevent and contain the spread of said pandemic;

AND WHEREAS, in order to manage and control such situation, it has become necessary to raise resources by reduction of salaries and allowances of Ministers, Speaker, Deputy Speaker, Leader of the Opposition, Chief Whip and the Members of the Kerala Legislative Assembly;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, Therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

- 1. Short title and commencement.—(1) This Ordinance may be called the Payment of Salaries and Allowances (Amendment) Ordinance, 2020.
 - (2) It shall come into force at once.



- 2. Act XIV of 1951 to be temporarily amended.—During the period of operation of this Ordinance, the Payment of Salaries and Allowances Act, 1951 (Act XIV of 1951) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3, 4, 5 and 6.
- 3. Amendment of section 3.—In the principal Act, the existing section 3 shall be renumbered as sub-section (1) and after sub-section (1), so renumbered, the following sub-section shall be added, namely:—
- "(2) Notwithstanding anything contained in sub-section (1), the salary, dearness allowance and the constituency allowance payable to the Ministers, Leader of the Opposition and the Chief Whip shall be reduced by thirty percent for a period of one year commencing from the 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.".
- 4. Amendment of section 4.—In the principal Act, existing section 4 shall be renumbered as sub-section (1) and after sub-section (1), so renumbered, the following sub-section shall be added, namely:—
- "(2) Notwithstanding anything contained in sub-section (1), the salary, dearness allowance and the constituency allowance payable to the Speaker and Deputy Speaker of the Legislative Assembly shall be reduced by thirty percent for a period of one year commencing from the 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic."
- 5. Amendment of section 8.—In section 8 of the principal Act, after sub-section (1), following sub-section shall be inserted, namely:—
- "(1A) Notwithstanding anything contained in sub-section (1), the fixed allowance mentioned in clause (a) and the constituency allowance mentioned in clause (aa) of sub-section (1) payable to the Members of the Legislative Assembly shall be reduced by thirty percent for a period of one year commencing from the 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID 19) pandemic."
 - 6. Amendment of section 8A.—In section 8A of the principal Act,—
- (i) sub-section (5A) shall be renumbered as sub-section (5AA) and before sub-section (5AA) so renumbered, the following sub-section shall be inserted, namely:—



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"(5A) Notwithstanding anything contained in sub-section (5), the telephone

allowance payable to the Members of the Legislative Assembly shall be reduced by thirty

percent for a period of one year commencing from the 1st April, 2020, to meet the exigencies

arising out of Corona Virus (COVID-19) pandemic.";

(ii) after sub-section (5AA) so renumbered, the following sub-section shall be inserted,

namely:—

"(5AAA) Notwithstanding anything contained in sub-section (5AA), the information

allowance and sumptuary allowance payable to the Members of the Legislative Assembly shall

be reduced by thirty percent for a period of one year commencing from the 1st April, 2020, to

meet the exigencies arising out of Corona Virus (COVID-19) pandemic.".

ARIF MOHAMMED KHAN,

GOVERNOR.